

ITEM NO.65

COURT NO.1

SECTION XI-A

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s).20899-20900/2022

(Arising out of impugned final judgment and order dated 14-11-2022 in WP(C) No. 16457/2021 and 14-11-2022 in WP(C) No. 25932/2021 passed by the High Court of Kerala at Ernakulam)

K. RIJI JOHN

Petitioner(s)

VERSUS

K.K. VIJAYAN &amp; ORS.

Respondent(s)

(WITH IA No. 175627/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 177794/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-11-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Jaideep Gupta, Sr. Adv.  
Mr. Abdulla Naseeh V.T., Adv.  
Ms. Meena K. Poullose, Adv.  
Ms. Anne Mathew, AOR

For Respondent(s) Mr. K.K. Venugopal, Sr Adv.  
Mr. Nishe Rajen Shonker, AOR  
Ms. Anu K Joy, Adv.  
Mr. Alim Anvar, Adv

Dr. K.P.Kylasnatha Pillay, Sr Adv  
Ms. Rashmi Singhanian, AOR

Mr. George Poonthottam, Sr. Adv.  
Mr. P. S. Sudheer, AOR  
Mr. Bharat Sood, Adv.  
Ms. Shruti Jose, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1 Issue notice.

- 2 Counter affidavit shall be filed within a period of three weeks.
- 3 List the Special Leave Petitions on 13 December 2022.
- 4 Any action, in the meantime, will abide by the result of these proceedings.
- 5 Learned counsel for the contesting parties shall file brief notes of submissions at least two days before the next date of listing which shall also be emailed to cmvc.dyc@gmail.com.

**(SANJAY KUMAR-I)**  
**DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**